

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21203 of 2016

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-26-16-17 dated 21/04/2016 passed by Commissioner Of Central Excise, Customs and Service Tax (Appeals), Cochin.)

M/s. UPS Marketing

8/307, Corporation Office Road
Near Beach Road P.O. Calicut
CALICUT - 673032
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE, - 673001
KERALA

Respondent(s)

Appearance:

**Mr. Akbar Basha, CA
HIRAGANGE & ASSOCIATES**

#1010, 1st floor
(Above Corp.Bank) 26th Main,
4th T Block, Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

**Mr. Narendrababu Hyahatti,
Superintendent (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20731 / 2020

Date of Hearing: 01/10/2020

Date of Decision: 01/10/2020

Per : AS PER BENCH

Learned Chartered Accountant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **25/09/2020.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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